CAT/J/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No.

127/87

198

DATE OF DECISION 1.10.1990

Advocate for the Respondent(s)

Shri U.D.Sawant.	Petitioner
	Advocate for the Petitioner (s)
Versus	
Union of India & Ors.	Respondent

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The Hon'ble Mr. M.Y. Priolkar, Member(A),

Mhri Bhatkar

The Hon'ble Mr. D.K.Agrawal, Member(J).

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

(D.K.AGRAWAL)

Skaraml

MEMBER(J).



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW BOMBAY BENCH, NEW BOMBAY.

Original Application No.127/87.

Shri U.D.Sawant.

... Applicant.

V/s.

Union of India & Ors.

... Respondents.

Coram: Hon'ble Member(A), Shri M.Y.Priolkar, Hon'ble Member(J), Shri D.K.Agrawal.

Appearances:-

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Applicant in person. Mr.Bhatkar for respondents.

Oral Judgment: -

Per Shri D.K.Agrawal, Member(J) Dated: 1.10.1990

Administrative Tribunals Act raises only one issue i.e. regarding the payment of interest to the Pensioner who retired from service on 31.5.1979. His contention is that retiral dues had been settled with inordinate delay. On the other hand, the opposite parties have pleaded that the dues were settled as early as possible and no intentional delay was caused. We have taken into account the facts and circumstances of the case and giving three months grace for payments, our conclusion is that the applicant is entitled to interest at the rate of 12% per annum on the following delayed payments:-

Head	Amount (Rs.)	Interest due from and to
Commutation of Pension	14,811.36	Ol.09.1979 to 23.11.1979
Arrears of Salary	01,261.30	01.09.1979 to 21.02.1980
Encashment of Leave	07,188.20	01.09.1979 to 07.01.1980
Difference in Pension	02,980,20	01.09.1979 to 31.12.1980

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Difference in Gratuity	03,920.40	01.09.1979 to 12.01.1981
Difference in Commuted value of Pension	07,907.76	01.09.1979 to 12.01.1981
Pay as a result of Refixation	00,446.50	O1.O1.1982 to 26.O5.1987
Difference of Pay	01,237.60	01.01.1982 to 26.05.1987
Difference of Leave encash- ment	00,512.70	01.01.1982 to 26.05.1987
Revised @ Pension	00,033.00 p.m.	The applicant will be entitled to interest at the rate of 12% p.a. on the enhanced amount of pension w.e.f. Ol. 09.1979 to 12.11.1987.
		Note: Interest will be payable on a minimum sum of Rs.1,600 for the period 01.09.1979 to 12.11.1987.
Gratuity Revised	01,409.10	01.09.1979 to 12.11.1987
Revised	03 000 70	01 00 1070 to 12 11 1007

01.09.1979 to 12.11.1987

As regards Factory Order No.799 dt. 11.6.1985 the opposite parties have stated in para 12 of their counter affidavit that the said order has not been implemented. Therefore, no adjudication is called for in this regard. We accordingly order payment of interest as above. Parties to bear their own costs.

01,380.70

Commutation

MEMBER (J)

(M.Y.PRIOLKAR) MEMBER (A).